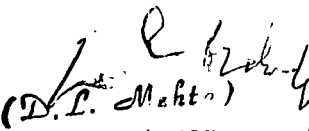
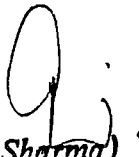
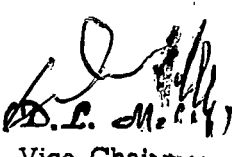


Date of Order	Orders	Date of Order
20.5.93 <u>Present:-</u> cost not deposited 24/6/93	Sh. S. S. Sharma, counsel for the applicant / Petitioner. Sh. Manish Bhardwaj, counsel for the respts. The MP is allowed on the condition that the applicant will pay the cost of Rs. 500/- within four weeks. He should file amended petition also within four weeks. In case, the cost is not paid within four weeks, the amended petition shall not be entertained. But up on 13.7.93.  (O. P. Sharma) Administrative Member  (D. L. Mehta) Vice-Chairman	
13.7.93 Copy sent to the app. on vide 5145 Date 29-7-93 9	Sh. S. S. Sharma, counsel for the applicant / Petitioner. Sh. Manish Bhardwaj, counsel for the respts. The cost has been paid. The applicant has not filed the amended petition. The learned counsel for the applicant may file the amended petition today otherwise it shall not be entertained.  (O. P. Sharma) Administrative Member  (D. L. Mehta) Vice-Chairman	